

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCHES “K”, MUMBAI**

BEFORE SHRI R.C. SHARMA (AM) AND SHRI RAM LAL NEGI (JM)

**ITA No. 1182/MUM/2017
Assessment Year: 2012-13**

M/s CLSA India Private Limited, 8/F Dalamal House, Nariman Point, Mumbai - 400021 PAN: AAACC2262K	Vs.	The Deputy Commissioner of Income-Tax, Circle 4(1)(1), 6 th Floor, Room No. 640/678, Aayakar Bhavan, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

CORRIGENDUM

The “K” Bench of the Tribunal has decided the captioned appeal vide order dated 16.01.2019. Since it has come to the notice of the Bench that on page 9 and 10 the correct words “entity level” have been typed as “entry level”. The said errors apparent on record are required to be rectified by issuing a corrigendum.

2. We therefore, rectify the aforesaid clerical mistake by way of this corrigendum and replace the words “**entry level**” appearing on pages 9 and 10 in the order dated 16.01.2019 by the correct words “**entity level**”. Henceforth, the words “**entry level**” appearing in the order dated 16.01.2019 aforesaid may be read as “**entity level**”.

Sd/-

(R.C. SHARMA)
Accountant Member
Mumbai: Dated 01 /02/ 2019
Alindra, PS

Sd/-

(RAM LAL NEGI)
Judicial Member

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT – concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायकपंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai